

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 323 of 2013**

**Dated : 20<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Shasun Research Centre**

**...Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory  
Commission & Anr.**

**... Respondent(s)**

Counsel for the Appellant(s) : Mr. Swarnam J. Rajagopalan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2  
Representative (R-1)

**ORDER**

The Learned Counsel for the Appellant submits that no copy of the counter has been received by them. Today, the counter has been served to the Counsel for the Appellant. He now seeks some time to file the rejoinder.

Accordingly, the Learned Counsel for the Appellant is directed to file the rejoinder on or before 05.03.2014 after serving copy on the other side.

Post the matter for further hearing on **07.03.2014 at Delhi Bench.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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